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शुक्रवार, जुलै २२, १९८८/आषाढ ३१, शके १९१०

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 22nd July 1988:—

L. A. BILL No. XXIII OF 1988.***A BILL***

to repeal the Bombay Industrial Relations Act, 1946.

Bom. WHEREAS it is considered desirable and expedient to repeal the Bombay
XI of Industrial Relations Act, 1946; It is hereby enacted in the Thirty-ninth Year of the
1947. Republic of India as follows:—

1. This Act may be called the Bombay Industrial Relations (Repeal) Act, 1988. Short title.

Repeal of Bom. XI of 1947. Act, 1946, shall stand repealed.

2. On and with effect from the 24th July 1988 the Bombay Industrial Relations

STATEMENT OF OBJECTS AND REASONS

In Maharashtra, Industrial Disputes Act, 1947 is in force. That Act aims at making provisions for the investigation and settlement of industrial disputes and for certain other matters. Similarly, Bombay Industrial Relations Act, 1946 is there to take care of the relations of employers and employees, to make provision for settlement of industrial disputes, and to provide for certain other matters. But this has resulted in overlapping of functions of two separate enactments, particularly in case of certain industries such as Textiles, Sugar, etc., which are supposed to be governed by the provisions of the said Act as per special powers given under the said Act.

It is, however, observed that the Bombay Industrial Relations Act, 1946 contains more stringent provisions as compared to those contained in the Industrial Disputes Act and they are detrimental to the interests of workers. Obviously, therefore, there is a good deal of disparity in the matter of industrial relations governed by the B.I.R. Act, 1946 on the one hand and those governed by the I.D. Act, 1947 on the other. Moreover, this piece of legislation is in existence in a couple of States only i.e. Gujarat and Maharashtra.

It is, therefore, not desirable to continue this Legislation in this State.

Hence this Bill.

Bombay, dated the 8th July 1988.

DADU ATYALKAR,
Member-in-charge.

Bombay, dated the 22nd July 1988.

BHASKAR SHETYE,
Secretary (I),
Maharashtra Legislative Assembly.